

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 131 OF 2016 & IA NOs. 292 & 610 OF 2016
&
APPEAL NO. 132 OF 2016 & IA NOs. 295,296 & 611 OF 2016
&
APPEAL NO. 133 OF 2016 & IA NOs. 298, 299 & 612 OF 2016

Dated: 11th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

APPEAL NO. 131 OF 2016, IA NOs. 292 & 610 OF 2016

In the matter of :

GAIL India Ltd. Appellant(s)
Vs.
Sravanthi Energy Pvt. Ltd. & Anr. Respondent(s)

APPEAL NO. 132 OF 2016 & IA NOs. 295,296 & 611 OF 2016

GAIL India Ltd. Appellant(s)
Vs.
Gama Infraprop Pvt. Ltd. & Anr. Respondent(s)

APPEAL NO. 133 OF 2016 & IA NOs. 298, 299 & 612 OF 2016

GAIL India Ltd. Appellant(s)
Vs.
Beta Infratech Pvt. Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Sridharan R. Ramkumar

**Counsel for the Respondent(s) : Mr. Piyush Joshi
Ms. Laulishree Gupta
Ms. Preksha Duga
Ms. Sumiti Yadava for R.1**

Mr. Sumit Kishore for R.2

ORDER

Learned counsel for the Respondents seek two weeks time to file reply. They may file the same on or before 28.11.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 14.12.2016 after serving copy on the other side.

List the I.A. for hearing on **18.11.2016.**

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai)
Chairperson

Ts/vg